

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:1037
ANSWERED ON:29.11.2012
NUISANCE OF VENDORS AND SHOPKEEPERS
Gangaram Shri Awale Jaywant

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Railways are aware that shopkeepers, vendors have encroached upon land in/around the New Delhi Railways Station complex;
- (b) if so, the steps taken by the Railways to remove the said illegal shops;
- (c) whether there has been heavy traffic jam due to such illegal shops resulting in inconvenience to passengers;
- (d) if so, the reaction of the Railways thereto; and
- (e) the time fixed by the Railways to remove said illegal shops?

Answer

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR RANJAN CHOWDHURY)

- (a): Yes, Madam, some times unauthorized vendors spread their wares on railway land in and around New Delhi Railway Station complex. Some very old shops on railway land also exist around the Station complex.
- (b): Railways are regularly engaged in removing these encroachments from the railway land from time to time. For permanent shops existing on railway land, eviction proceedings are initiated as prescribed under Public Premises Eviction Act and the Railway Act.
- (c): No, Madam.
- (d): Does not arise.
- (e): While temporary vendors are removed from Railway land, proceedings against very old permanent shops have to follow legal process specified in the relevant Acts. No time frame can be fixed for removal of permanent encroachments from Railway land as this depends on conclusion of legal proceedings.